

## Statement

12 hrs.

(a) and (b) During the period, April 1982 to 30th June, 1983 Reserve Bank of India has granted permission for investment in shares and debentures of Indian companies on repatriation basis to the extent of Rs. 76 crores and on non-repatriation basis to the extent of Rs. 7.32 crores.

Under the portfolio investment scheme, actual purchases of shares/debentures have been made by non-resident Indian constituents to the extent of Rs. 22.91 crores on repatriation basis and to the extent of Rs. 1.33 lakhs on non-repatriation basis as on 31st March 1983, as per the information presently available with the Reserve Bank of India.

Details of the shares/debentures of Indian companies purchased by non-resident Indian investors during the period April 1982 till 2nd May, 1983 are given in the enclosed Annexure.

As regards the impact of these non-resident Indian investments on the Indian business, it may be stated that the main objectives of the schemes offering special concessions to non-resident Indians were to provide adequate investment facilities for non-resident Indians in India, to attract in that process larger inward remittance by them and finally to accelerate the pace of industrialisation with the financial and technological support of the Non-resident Indians. Hence the success of the scheme of concessions announced by Government will be in the national interest. The investments approved by the Reserve Bank of India only indicate the interest of non-resident Indians in the investment opportunities offered in Indian business.

## PAPERS LAID ON THE TABLE

## Notification under Navy Act

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : I beg to lay on the Table a copy of the Navy (Pensions) First Amendment Regulations, 1983 (Hindi and English versions) published in Notification No. S.R. C. 181 in Gazette of India dated the 2nd July, 1983 under section 185 of the Navy Act, 1957. [Placed in Library See No. LT-6802/83]

SHRI NIREN GHOSH (Dum Dum: Sir the Election Commission has gone out of its way to make a dangerous suggestion as to who should be voters in Assam and who should not be voters in Assam...

MR. SPEAKER : It is irrelevant. Election Commission cannot be discussed directly. You have to give certain motion under electoral reforms.

श्री रशीद मसूद (महारनपुर) : अध्यक्ष महोदय, पंजाब में ब्यास स्टेशन ऐक्सट्रीमिस्ट द्वारा लूट लिया गया है, वहां की सिचुएशन बहुत खराब हो रही है, वहां कोई सरकार नहीं रह गई है आप इस पर बहस कराइये ।

अध्यक्ष महोदय : यह तो हमने आगे भी डिस्कस किया है । मैं आपकी ऐग्जाइटी से सिम्पेथाइज करता हूं ।

श्री रशीद मसूद : सरकार यहां पर बैठी हुई क्या कर रही है ?

अध्यक्ष महोदय : मैं आपकी ऐग्जाइटी शेयर करता हूं क्योंकि इस तरह के कामों से लोगों में असुरक्षा की भावना फैलती है । वैसे यह स्टेट गवर्नमेंट से ताल्लुक रखती है, लेकिन मैं आपकी भावना पहुंचा रहा हूं ।